

which could be attained in the course of the next five years. May I know from the hon. Minister what are the special features of the scheme?

SHRI C. SUBRAMANIAM: We have issued letters of intent to three units, two in the private sector and one in the public sector in the HMT. As far as the private sector projects are concerned, they are not making any progress. It is only HMT which has taken it up and it is under implementation, and this is with Hungarian collaboration.

श्री अचल सिंह : क्या मंत्री महीदय यह बताने को कृपा करेंगे कि बल्ब के निर्माण के संबंध में हमारा देश कब तक आत्म-निर्भर हो जायेगा ?

SHRI C. SUBRAMANIAM: I have already replied to this question. Except for some specialised bulbs, in respect of the other categories, we are already self-sufficient, and we are not importing anything.

Expansion Programme of Private Sector Industries

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*353. **SHRI RAGHUNANDAN LAL BHATIA:**

SHRI SHIV KUMAR SHASTRI:

Will the Minister of **INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY** be pleased to state:

(a) whether his Ministry has asked private sector industries to submit an outline of their manufacturing schedules and expansion programmes for the coming five years;

(b) if so, whether this is going to tone up the economy of the country; and

(c) whether measures initiated by Government are to ensure optimum capacity utilisation of plants, and if so outlines thereof

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): (a) No, Sir.

(b) Does not arise.

(c) Government have taken a number of measures to ensure optimum utilisation of capacity of plants, as indicated below:—

- (i) Orders were passed in 1978 permitting fuller utilisation in 65 specified industries.
- (ii) Instructions are being issued for allowing machinery manufacturers to diversify their production within their licensed capacities.
- (iii) Efforts are being made to remove hurdles in optimum production. Supply of power and other inputs like raw materials, infra-structure facilities etc. is being improved.
- (iv) Closed and sick units are in suitable cases taken over and run by Government.

SHRI RAGHUNANDAN LAL BHATIA: The hon. Minister has stated that orders were passed permitting fuller utilisation in 65 specified industries, and instructions were also issued for allowing machinery manufacturers to diversify their products. May I know when the hon. Minister expects fuller utilisation of production? Has he taken care of the raw material and the shortage of power? May I know whether he has taken steps to supply them with adequate raw materials and power so that they may have fuller utilisation of their capacity?

SHRI C. SUBRAMANIAM: It depends upon the priority of the industry concerned also. With regard to priority industries particularly, we ensure supply of raw materials. Even in the case of imported raw materials whose prices have shot up by 200 to 300 per cent, we try to see that these priority

industries are supplied with raw materials to the fullest extent possible.

As far as power is concerned, it is a continuing headache, but I am able to inform the House that with the new Minister taking charge, there is significant improvement with regard to the production of power.

SHRI RAGHUNANDAN LAL BHATIA: May I know whether adequate supplies to the small-scale sector also will be taken care of?

SHRI C. SUBRAMANIAM: Yes, Sir. This is one of our continuing endeavours.

श्री शिव कुमार शास्त्री : जिन विशेष उद्योगों को अपनी क्षमता के अधिक उपयोग की अनुमति दी गई है, मंत्री महोदय उन में से कुछ का नामोल्लेख करें। उत्तर में मशीनरी निरमात्रों को लाइसेंस की क्षमता के अन्दर उत्पादन में विविधता लाने की अनुमति देने की बात कही गई है। मंत्री महोदय यह स्पष्ट करें कि वह विविधता किस प्रकार की है। अधिकतम उत्पादन के मार्ग में व्यवधान को दूर करने के लिए मंत्री महोदय ने जो नये उपाय करने की बात कही है, उन उपायों का प्रकार क्या होगा? प्रायः प्रत्येक स्थान पर उत्पादन कर्मचारियों पर निर्भर करता है, लेकिन आज स्थिति यह है कि जब हमारे प्रधान मंत्री या महामहिम राष्ट्रपति ने यह कहा है कि तीन वर्ष तक कोई हड़ताल न करे, तभी हड़ताल डूँ जाती है। मैं यह जानना चाहता हूँ कि मंत्री महोदय इस बारे में क्या उपाय कर रहे हैं।

SHRI C. SUBRAMANIAM: With regard to labour relations, the hon. Member should address the question to the Labour Ministry. But there is a continuing effort being made to see that there is a better labour relation. It is true that recently the hon. Prime Minister made an appeal that there should be a moratorium on

strikes. Even if there is a moratorium on illegal strikes, the position would completely improve, because most of the strikes are illegal, and therefore, if the hon. Member can bring about a situation where he would at least agree that there would not be any illegal strike, it would improve the position.

With regard to the number of industries which have been included, already this question has been answered, and the list also has been provided to the House. I do not immediately have the list with me.

With regard to the diversification, particularly of the machinery manufacturers, we have said that within the existing capacity they can diversify for the fabrication of any machinery they like. The only thing is they have to report it to the Government that these are the diversifications they are making, and automatically permission would be given for that purpose. We are also allowing them to import, if necessary, design drawings for the purpose of this diversification and upto the extent of Rs. 5 lakhs, once in a year, this is freely given.

These are the various steps taken for the purpose of removing the bottlenecks. With regard to the supply of raw materials also we are trying to improve.

SHRI S. R. DAMANI: May I know from the hon. Minister how many applications are pending with the Ministry for expansion and for the setting up of new industries and also with regard to diversification, in how many cases such diversification has been allowed?

SHRI C. SUBRAMANIAM: With regard to the pending applications, I would like the hon. Member to put a separate question.

With regard to diversification, it is only recently—I think a few weeks back—that this decision has been taken. Therefore, it is too early to find out what the effect has been.

SHRI VIKRAM MAHAJAN: I would like to know from the hon. Minister which are the countries where, though there is capacity to produce in an industry but the industry is not allowed to produce? And when was this policy introduced in this country by which when there is capacity to produce and there is capital, labour, everything, yet, the permission is not granted to the industry to produce?

MR. SPEAKER: Put a specific question.

SHRI VIKRAM MAHAJAN: It is a connected question. I would like to know when this policy was introduced and how long it is going to last.

MR. SPEAKER: How is it connected, when you wanted to know which are the countries?

SHRI VIKRAM MAHAJAN: This is only a relevant question.

MR. SPEAKER: If you are to judge it yourself, I need not sit here.

SHRI VIKRAM MAHAJAN: I think the Minister is willing to answer it.

MR. SPEAKER: He wants to know which are those countries.

SHRI C. SUBRAMANIAM: Each country has its own industrial policy. Unless we make a research work, it is not possible to answer it.

As far as our country is concerned, it is governed by the Industries (Development and Regulation) Act under which a licence is necessary, and the licence specifies the capacity and generally the entrepreneurs are expected to keep within the licensed capacity. If they illegally have something more than the capacity, then they have to come forward to make an application and get it regularised, and in certain cases, we do regularise those cases where production has improved.

SHRI B. S. BHAURA: I would like to know from the hon. Minister, when he has just given a lesson to the labourers not to go on strike, whether he would give this lesson to the industrials also,....

SHRI ATAL BIHARI VAJPAYEE: And the Indian Airlines also which have declared a lock-out.

SHRI B. S. BHAURA: May I also know whether it is a fact that some of the industries are declared sick only for the convenience of the industrialists, and when the industries are going in a loss they declare them sick? Do you think that it should be considered by the Government that the industries which are going to be taken up by the Government should be really those industries which produce essential goods and not other things?

SHRI C. SUBRAMANIAM: I did not follow the last part of the question.

SHRI B. S. BHAURA: Essential goods.

SHRI C. SUBRAMANIAM: Generally the take-over is in essential commodities. But even in certain other areas, where the employment of a large number of labour is involved, we take over for the purpose for providing employment.

SHRI K. LAKKAPPA: The behaviour of the larger houses for so many years in this country has become disastrous. It is having a stranglehold on the economy of the country. Our Government has taken steps in the right direction to curb the monopoly houses. In view of the ideas expressed by the hon. Minister while giving any such expansion programme for the private sector, would the Ministry consider that no essential commodities are allowed to be manufactured in the private sector or by

the larger houses. Large scale pilferage, black marketing and hoarding of money and so on form part of the behaviour of the larger houses. In view of this would the Ministry consider encouraging only such industries which are manufacturing not essential commodities? They should not be given any expansion in the interest of this country.

MR. SPEAKER: Please ask short questions. Otherwise, both the Speaker and the Minister are bound to be lost in your question.

SHRI K. LAKKAPPA: Therefore would the hon. Minister give an assurance that such restrictions would be imposed on larger houses in manufacturing essential commodities? It should be in the public sector, if any expansion is to be given it should be only for public sector undertakings and they should manufacture essential commodities.

SHRI C. SUBRAMANIAM: On the policy regarding the larger houses, I made an elaborate statement yesterday. If the hon. Member is interested he can go through the proceedings.

MR. SPEAKER: It is unfair to give such a brief reply to such a long question:

श्री मधु लिमये : कल की बहस के दौरान में मंत्री महोदय ने कहा कि जहाँ तक रजिस्टर्ड कसर्न्स का सवाल है वह कानून के अन्दर कोई कार्यवाही नहीं कर सकते हैं अगर कंपैसिटी का बिस्तार होता है लेकिन जहाँ तक लाइसेंसड कंपैसिटी का सवाल है उस के बारे में तो उन को मुकम्मिल अधिकार है। तो मैन-मेड फाइबर्स और यार्न में बिरला और जे०के०, ने अपनी पैदावार को बढ़ाया है.... (ब्यवधान)... में प्रश्न पर ही आ रहा हूँ। आज गैरहाजिरी ज्यादा है तो थोड़ी सी इनायत फरमाइए।

अध्यक्ष महोदय : आज आप थोड़े प्रश्न करें ताकि गैरहाजिरी का फायदा से कर दूसरे प्रश्न भी हो जाय, आप तो रोज करते हैं।

श्री मधु लिमये : तो मैं यह जानना चाहता हूँ कि मद्रास, मैसूर, हरयाणा आदि सरकारों के द्वारा मैन-मेड फाइबर्स और यार्न के लिए पब्लिक सेक्टर में या ज्वाइंट सेक्टर में जो योजनाएँ बन रही हैं उन के ऊपर जरा सहानुभूतिपूर्वक विचार करेंगे क्योंकि....

MR. SPEAKER: It is a suggestion for action.

श्री मधु लिमये : मैंने यह कहा कि क्या सहानुभूतिपूर्वक विचार करेंगे? आप के पंजाब का नाम भी जोड़ दूँ? पंजाब की भी अप्लीकेशन है। तो मद्रास, मैसूर, हरयाणा, पंजाब आदि सरकारों ने ज्वाइंट सेक्टर या पब्लिक सेक्टर के लिए जो सुझाव भेजे हैं क्या उन पर मंत्री महोदय सहानुभूतिपूर्वक विचार करेंगे?

SHRI C. SUBRAMANIAM: While I concede the importance of the question, it is completely irrelevant as far as the main question is concerned.

SHRI MADHU LIMAYE: How is it irrelevant? He does not want to answer my question.

श्री अटल बिहारी वाजपेयी : यह कौन तय करेगा कि क्वेश्चन रिलिवेंट है या इर्रिलिवेंट है? यह तय करना चेयर का काम है या मिनिस्टर का काम है?

श्री मधु लिमये : मेरा प्वाइंट आफ आर्डर है। अध्यक्ष महोदय, आप प्रश्न देखिए। (ध्वनिचान) मेरे प्रश्न का जवाब नहीं आया। मेरा प्रश्न रेलिवेंट है। मैंने यह कहा है कि जब एग्जिस्टिंग कंपैसिटी (ध्वनिचान) मैं यह पूछ रहा हूँ कि क्या पब्लिक सेक्टर और ज्वाइंट सैक्टर में जो प्रोजेक्ट्स हैं उन को अनुमति सरकार देनी? क्या यह इर्रिलिवेंट है? वाजपेयी जी ने ठीक कहा कि सुबह्वाण्यम साहब अध्यक्ष महोदय का अधिकार नहीं ले सकते।

MR. SPEAKER: I have already held that it is a suggestion for action and not a supplementary question.

श्री मधु लिमये : मैंने कहा कि सहानु-भूतिपूर्वक विचार करेंगे क्या? यह सप्ली-मेंट्री नहीं है तो क्या है? मेहरबानी कर के जवाब देने दीजिए, वह उठ रहे हैं जवाब देने के लिए।

MR. SPEAKER: The rules are very clear. I expect, of all the members, Mr. Limaye to know the rules.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, मामला थोड़ा सा गंभीर है। फिर मंत्री महोदय ने क्यों कहा कि मैं जवाब नहीं दूंगा यह इर्रिलिवेंट है? जब आप ने कह दिया कि यह क्वेश्चन नहीं है, सजेशन फार ऐक्शन है तो उन को खड़ा होने की आवश्यकता ही नहीं थी। वह अध्यक्ष महोदय नहीं हो सकते, मंत्री ही रहेंगे।

MR. SPEAKER: So far as relevancy is concerned, do not give the ruling yourself. Leave it to me.

SHRI C. SUBRAMANIAM: I was submitting to the Chair that it is irrelevant.

श्री मधु लिमये : अध्यक्ष महोदय, मैंने सवाल पूछा है। सुझाव के ऊपर वह कुछ न करें, लेकिन सहानुभूतिपूर्वक विचार करेंगे क्या, यह सवाल है। और सवाल क्या होता है? फिर तो हर सवाल पर मैं आपत्ति करूंगा। . . . (ध्वनिचान) मैंने कहा कि सहानुभूति पूर्वक विचार करेंगे क्या? आप अगर पंजाब, हरियाणा, राजास और मध्य को नहीं देना चाहते हैं

अध्यक्ष महोदय : नो प्लीज। पंजाब का नाम ले कर आप मुझे गलत रास्ते पर मत चलाइए।

SHRI SOMNATH CHATTERJEE: The Minister has expressed pious hopes about the optimum utilisation of industrial capacity and gave a certificate to Mr. Pant about the better performance of the Power Ministry. We know that there is loss of production to the extent of hundreds of crores of rupees in different engineering industries, apart from other sectors. I would like to know how this ministry is trying to see that the Power Ministry works properly and power is supplied regularly and adequately to the various industries. Merely giving a certificate to Mr. Pant would not do. What steps have been taken? There is no increase in generation of power.

SHRI C. SUBRAMANIAM: In the DVC, during the last one week, every day production is being stepped up. A few days back it reached 600 MW and it is being maintained. It is a record for the last few years. If I compliment the Irrigation and Power Minister on that, I do not know why the hon. Member should be aggrieved.

SHRI SOMNATH CHATTERJEE: Let me deserve it.